

**Withholding of matured fixed deposits by a private company**

1462. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Company Law Board (CLB) had in December, 2014 passed an order directing a private real estate company to return Fixed Deposit Amount to physically handicapped persons, which have matured long back;

(b) if so, details with number of physically handicapped persons who were affected following CLB's order;

(c) whether CLB have received complaints of withholding Fixed Deposit Amount of physically handicapped persons violating the orders of CLB; and

(d) if so, action taken or proposed to be taken for violating CLB orders and steps taken to ensure return of Fixed Deposit Amount and interest thereon to handicapped persons forthwith?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): (a) and (b) The erstwhile Company Law Board, has passed an order dated 30/12/2014 in respect of M/s. Ansal Properties and Infrastructure Limited regarding repayment of deposits, which does not specifically refer to physically handicapped persons.

(c) and (d) No such complaints have been received.

**Use of social media for redressal of grievances  
under Corporate Affairs Ministry**

1463. DR. V. MAITREYAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has any plans to rope in advantage of the effective use of social media networking to redress any grievances in Corporate Affairs;

(b) if so, details thereof and important Twitter handles in this use;

(c) whether there are large number of vacant posts to be filled in offices of Corporate Affairs including the Registrar of Companies (RoC) in the country;

(d) if so, the latest vacancy position; and

(e) the effective steps taken by Government to expedite the filling up of vacant posts in meeting of Corporate Affairs and RoCs in the country?